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ORDER:

Consequent upon transfer of Judicial Officers by Hon'ble High Court, the "Complaint Committee" constituted vide order dated 14.05.2018, conveyed vide this office Endst.No.7766/W-6 dated 14.05.2018, in terms of instructions contained in Haryana Government letter No.5/2/2002-4GS-III dated 24.07.2012, received along with Hon'ble High Court letter No.581 Spl.E.II/L.80(a)Hry. dated 23.08.2012, for redressal of complaints made by the victim women of sexual harassment at work place is hereby reconstituted as under:-

1	Ms.Saurab Gusain, Additional District and Sessions Judge, Karnal.	Chairperson.
2	Shri Mukesh Kumar, Civil Judge (Jr.Division), Karnal.	Member
3	Ms.Suman Patlain, Civil Judge (Jr.Division), Karnal.	Member
4	Ms.Saroj Bala Jain, Advocate	Member

The Complaint Committee shall make an annual report on the complaints and action taken thereon to this office.


District and Sessions Judge,
Karnal.


Endst.No. 6202 /W-6.

Dated 19/04/2019

action:-

Copy forwarded to the following for information and necessary

1. The Registrar General, High Court of Punjab and Haryana, Chandigarh, with reference to Hon'ble High Court letter No.581 Spl.E.II/L.80(a)Hry. dated 23.08.2012.
2. The Director Women and Child Development Department, Haryana, Panchkula.
3. All the Judicial Officers posted in Karnal Sessions Division.
4. Ms.Saroj Bala Jain, Advocate, District Courts, Karnal.


District and Sessions Judge,
Karnal.